

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.321/2013**

**IN THE MATTER OF:**

Pasco Software I Park Ltd.

.... Petitioner

**Order under Sections 101-104 of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/Petitioner : Shri Nitish K. Sharma, Advocate  
For the RD(NR) : Shri Manish Raj, Advocate

**ORDER**

Learned Company prosecutor has applied for one more opportunity to comply with the order dated 04.05.2017 by filing rejoinder to the reply filed by the petitioner on 19.05.2016. It is expected that the Regional Director would point out violation of specific provision of any policy concerning FDI or any other Rule or statute.



One last opportunity is granted. Let the needful now be done within two weeks.

List for arguments on 21<sup>st</sup> August, 2017. In the meanwhile, the petitioner shall also file adequate number of paper books in the Registry.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

18.07.2017  
V. Sethi